

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 34/(MAH)/2016  
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2017

NAME OF THE PARTIES: Mr. Vikram Satyanarayan Warma  
V/s.  
M/s. Enzo-Chem Laboratories Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
D	Rahul D. Oak	Adv. for Petition.	
27	Ravish Chagarekut 1/b Joby Mathew & Associates	Advocates for Respondent	

Order  
CP No. 34/241-242/NCLT/MB/MAH/2016

On the mentioning made by the Respondent Counsel, the Company as well as all the  
directors are hereby directed to release the money towards the electric bills.

List this matter as listed earlier i.e. on 6.3.2017.

Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)

Sd/-

V. NALLASENAPATHY  
Member (Technical)